

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3360 of 2005

Jaswant Singh
V/s
Mukhtiar Singh

..... Appellants

..... Respondents

- 1. Sh. Mukhtiar Singh Son of Sh. Darshan Singh, R/o Village Malak, P.S. Mana, District Ludhiana (Pb). (Driver of Tanker No. PUN-5279).**
- 2. Swadeshi Oil Company, Link Road Industrial Area B, Ludhiana through its Manager/Principal Officer, (Owner of Tanker No. PUN-5279).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **16.04.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15th day of January, 2020.


Superintendent (Judl.),
For Registrar (Judicial)

